

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:6191
ANSWERED ON:30.04.2015
REGISTRATION OF POLITICAL PARTIES
Boianapalli Shri Vinod Kumar;Kothapalli Smt. Geetha

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the Government proposes to amend relevant laws to cancel registration of political parties which do not contest specific number of elections over a particular period of time; and

(b) if so, the details thereof ?

Answer

MINISTER OF LAW AND JUSTICE (SHRI D.V. SADANANDA GOWDA)

(a)and (b): The Law Commission in its 255th Report has recommended for providing for the de-registration of a political party for failure to contest Parliamentary or State elections for ten consecutive years. The recommendations made in the Report are under consideration of the Government.